

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-336-2020****WITH****LD-VC-OCW-180-2020**

Shashikant Punaji ... Petitioner

Versus

State of Goa and Director ... Respondents

Mr. S.N. Joshi with Ms. S. Joshi, Advocate for the petitioner.

Mr. D.J. Pangam, Advocate General Ms. Ankita Kamat, Additional Government Advocate for the respondents.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.****Date :- 5th January,2021****P.C.:**

Considering the issues raised in this petition we grant Rule and expedite the hearing of the Rule.

2. Mr. D.J. Pangam, learned Advocate General who appears for the respondents states that replies will be filed within four weeks from today. Mr. Joshi, learned Counsel for the petitioner states that rejoinder, if necessary, will be filed within two weeks from the date of receipt of responses.

3. Liberty is granted to the parties accordingly.
4. The matter is posted for final disposal in the week commencing from 15th March,2021 subject to overnight part heard matter.
5. It is further made clear that in case no response is filed within four weeks from today, no further adjournment will be granted and the matter will proceed on the basis that the respondents do not wish to deny the averments in the petition.
6. Ms. Ankita Kamat, learned Additional Government Advocate waives notice on behalf of the respondents and therefore, there will be no necessity of once again serving the Rule on the respondents.
7. Interim Order granted earlier to operate until the final disposal of this petition.

SMT. M. S. JAWALKAR, J.
mv

M. S. SONAK, J.